

Implementation of Food for Work Programme and NREP

2140. SHRI AJT BAG : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the total employment generated, State-wise, in terms of man-days through implementation of Food for Work Programme and National Rural Employment Programme, year-wise from 1977-78 to 1983-84 ; and

(b) particulars of the durable created, State-wise, during the period 1977-78 to 1983-84 ?

THE MINISTER STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI MOHSINA KIDWAI) :

(a) Statement I indicating the State-wise employment generated under Food for Work Programme during the years 1977-78 to 1979-80 and under National Rural Employment Programme during the years 1980-81 to 1983-84 is laid on the Table of the House.

[Placed in Library. See No. LT-8548/84]

(b) Statement II to IV indicating the assets created under the Food for Work Programme during the years 1977-78 to 1979-80 and statements V to VIII indicating the assets created under National Rural Employment programme during the years 1980-81 to 1983-84 are also laid on the Table of the House.

[Placed in Lib. ar. See No. LT-8546/84]

Allocation of Rigs for Drilling Under Ground Water in Himachal Pradesh

2141. PROF. NARAIN CHAND PARASHAR : Will the Minister of IRRIGATION be pleased to refer to the reply given to Unstarred Question No. 1258 on 5 March, 1984 regarding allocation of rigs for drilling under ground water in Himachal Pradesh and state whether the request of the Himachal Pradesh for one more percussion

rig would be accepted during the financial year 1984-85 as it was not available with the Central Ground Water Board earlier (1983-84) ?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI HARINATHA MISRA) : Yes, Sir. One more percussion drilling rig would be available for ground exploration in Himachal Pradesh during the current financial year.

Setting up of Special Cell for Research for Development of Hill Areas

2142. PROF. NARAIN CHAND PARASHAR : Will the Minister of RURAL DEVELOPMENT be pleased to refer to the reply given to unstarred Question No. 10168 on 7th May, 1984 regarding setting up of special cell for research for Development of hill areas and State :

(a) the exact date on which the Council for Advancement of Rural Technology (CART) became operational ;

(b) brief outline of the policies, programmes and priorities chalked out by it ; and

(c) if no programme has been chalked out so far, the likely date by which a blue print would be available in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI MOHSINA KIDWAI) : (a) The Council for Advancement of Rural Technology (CART) became operational on 25 February, 1984, when a full-time Director General assumed charge.

(b) and (c) The basic objective of CART is to act as the national nodal point for coordination of all efforts at development and dissemination of appropriate technology relevant to

rural areas. To begin with, special emphasis is sought to be given to the following :

- (i) Resource development including conservation ;
- (ii) employment, in the non-farm sector, through appropriate rural industries with emphasis on increased productivity, avoidance of wastage and reduction of drudgery. In these, priority would be given to backward regions including hill area, and to transfer of technology to Scheduled Castes Scheduled Tribes and other weaker sections ; and
- (iii) nutrition and basic health programme,

As for social groups, particular importance is sought to be given to rural women and youth.

Amendment to the Land Acquisition Act, 1894

2143. PROF. NARAIN CHAND PARASHAR : Will the Minister of RURAL DEVELOPMENT be pleased to refer to the reply given to part (b) & (c) of unstarred Question No. 6817 on 5 April, 1982 regarding amendment to the Land Acquisition Act, 1894 and state :

(a) whether Government have finalised the proposed amendment to the Land Acquisition Act, 1894 ;

(b) if so, the nature and scope thereof ;

(c) the likely date by which the amendment would be adopted ; and

(d) if not, the reasons therefore and the proposals of Government to make the Act up-to-date ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI MOSHINA KIDWAI) : (a) Yes, Sir.

(b) The bill provides amongst other things for laying down a definite time limit within which the acquisition proceedings leading upto the award of the Collector are to be completed. The rates of solatium are proposed to be increased from 15% of the market value of land to 30 per cent. The rates of interest on the amount of compensation not paid or deposited at the time of the taking of possession of land have also been proposed for a rise. There is a further proposal for extending to appropriate cases the benefit of the award of the civil court under section 18 of such aggrieved land owners whose lands are covered under the same notification under section 4 (1) of the Act but who could not go in reference to the civil court under section 18. It is further proposed to authorise the State Government to vet the terms and conditions that will form the basis of the Collector's award. Provision has also been made for consent award in suitable cases.

(c) and (d) Notice for introduction of the Bill in Lok Sabha has already been given.

Height of Narmada Project and Gandhi Sagar DAM

2144. SHRI ATAL BIHARI VAJPAYEE : Will the Minister of IRRIGATION be pleased to state :

(a) whether a consultant of the N. P. A. (Narmada Planning Agency) has told its Chairman of the disastrous consequences of going ahead with the current designed height of the dam based on wrong assessment of 26 MAF million acre feet) of river water while the "observed river flow series" have determined only 22.5 MAF. which meant that acquiring of vast areas of land was